

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CAPRICORN FOOD PRODUCTS INDIA LIMITED**

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	CAPRICORN FOOD PRODUCTS INDIA LIMITED
2.	Date of incorporation of Corporate Debtor	08/10/1998
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	CIN: U15499TN1998PLC041231
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd.Office: New No.AH-11/Old No.AH-216 2 nd Street, 8 th Main Road, Shanthi Colony, Anna Nagar, Chennai – 600 040, Tamil Nadu
6.	Insolvency commencement date in respect of Corporate Debtor	13-11-2020
7.	Estimated date of closure of Insolvency Resolution Process	12/05/2021 (being the 180 th day from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	J. KARTHIGA IBBI/IPA-001/IP-P00752/2017-2018/11284
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 karthigasri@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 E mail: karthigasri@hotmail.com
11.	Last date for submission of claims	28/11/2020 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Forms can be downloaded from: https://www.ibbi.gov.in/home/downloads (b) Not applicable

J.KARTHIGA, B.A., M.L.

Registered Insolvency Professional

Reg.No.:IBBI/IPA-001/IP-P00752/2017-2018/11284

Sri Nivas, No.1, Old No.1052,

41st Street, Korattur, Chennai - 600 080.

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s CAPRICORN FOOD PRODUCTS INDIA LIMITED vide their order dated 13/11/2020 in IBA/386/2020.

The creditors of M/s CAPRICORN FOOD PRODUCTS INDIA LIMITED are hereby called upon to submit their claims with proof on or before 28/11/2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date: 14-11-2020

Place: Chennai



J Karthiga

Interim Resolution Professional

IBBI Reg. No. IBBI/IPA-001/IP-P00752/2017-2018/11284

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